

**PART I**

**GOVERNMENT OF PUNJAB**

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

**NOTIFICATION**

The 1st October, 2020

**No.16-Leg./2020.-** The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 22nd day of September, 2020, is hereby published for general information:-

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)  
(PUNJAB AMENDMENT) ACT, 2020  
(Punjab Act No. 13 of 2020)**

AN

ACT

further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Contract Labour (Regulation and Abolition) (Punjab Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Punjab, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word "twenty", the word "fifty" shall be substituted. Amendment of section 1 of Central Act 37 of 1970.

3. (1) The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020, published in the Punjab Government Gazette (Extraordinary) dated the 11th August, 2020, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in

sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

**S.K. AGGARWAL,**  
Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.

*2117/9-2020/Pb. Govt. Press, S.A.S. Nagar*